

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 212
187/252/ND/2020

IN THE MATTER OF:

M/s. J.M. Tech Solution Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 09.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

**:Mr. Ashutosh Kumar Mishra, Mr.
Misbahul Haque, Mr. Bhanumathi
Vsvnds, Advocates.**

For the Income Tax Department

**:Mr. Shailendra Singh, Proxy
Counsel. Mrs. Vibhooti Malhotra,
Advocate.**

ORDER

Heard the submissions made by the Learned Counsel for the Appellant. The Learned Counsel for the Appellant has prayed for release of certain amount from Bank Account which is freezed. He is directed to get appropriate application filed by his client. The Learned Counsel for the Appellant has also agreed to file an undertaking to make good the tax liabilities if any as till date. No reply of the Income Tax Department is received in the matter. A week's time has been granted to the Income Tax Department for filing their reply in the matter. Matter is adjourned to 23.12.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Meenu)